

Officers acting in absence of regular incumbents for long

1459. SHRI HARISH KUMAR GANGWAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that officers have been acting in the posts of the Chairman, Central Board of Film Censors, Principal Information Officer, Registrar of Newspapers of India and the Director General, All India Radio in the absence of regular incumbents for long and the Chief Producer of the Films Division is continuing on extension; and

(b) if so, the reasons thereof and the steps taken to fill up the posts?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). The posts of Principal Information Officer, Registrar of Newspapers for India and Director General, All India Radio have since been filled on regular basis. Chief Producer, Films Division has been granted a brief extension of service upto 31-3-1983 in public interest and in view of his contribution to the production of films.

The post of Chairman, Central Board of Film Censors, which was held by Shri Hrishikesh Mukherjee in an honorary capacity, fell vacant in August, 1982, when he resigned. Action has been initiated to select a suitable person for appointment to the post.

Setting up autonomous corporation for Government advertisements.

1460. SHRI UTTAM RATHOD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Second Press Commission has suggested the setting up of an autonomous corporation to handle Government advertisements;

(b) if so, whether Government have accepted that suggestion and are going to implement it; and

(c) if the suggestion has not been accepted, the reasons for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) and (c). The recommendation has been considered in detail but a final decision has not been yet taken.

Number of working children and steps to abolish child labour

1461. SHRI SATYASADHAN CHAKRABORTY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) state-wise number of working children;

(b) concrete steps taken by State Government for the abolition of child labour;

(c) whether the Minister is aware that where there are organised trade union movements such as in West Bengal, Kerala and Tripura the exploitation of children is less; and

(d) if so, his reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARAMAVIR): (a) Information is being collected.

(b) Regulation of employment of children in certain industrial establishments is governed by the Employment of Children Act, 1938 and except in major ports and railways, the Act is administered by the State Governments. In pursuance of the recommendations of the Gurupadaswamy Committee on Child Labour all State Governments have been requested to set up State/District level Advisory Board on child labour to deal with the problem of child labour.

(c) and (d). No such data is available.